

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

20. IA 2139(MB)2021
IN
C.P. (IB)/3918(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.07.2024**

Name of the Party: Pooransingh Vijaysingh Rathode Sole
Pripietor Of Meghana Colour Chem
Vs
JK Coil Coatings Pvt Ltd

Section 9, 66(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. C. S. Nithish Bangera for the Liquidator present through physical mode.
Adv. Rohan Agrawal for the Respondent No. 4 present through physical mode.
2. Ld. Counsel for the Respondent Nos. 2 and 3 are directed to file reply within two weeks after duly serving a copy to the other side, at least two days in advance before the next date of hearing. Failing which, the right to file reply will be forfeited on the next date of hearing.
3. The Respondent No. 4 has filed reply.
4. Post this matter on **20.09.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)